

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

RP 125/93 in OA 82/93 &
MA 1027/93 in OA 82/93
RPSR 3582/93 in MA 72/93 in
OA 84/92 & MA 1025/93 in
RPSR 3582/93.

Dt. of Order: 18-2-94.

1. Union of India rep. by
General Manager,
SC Rlys, Sec'bad.
2. The Chief Personnel Officer,
SC Rlys, Sec'bad.
3. The Dy. Controller of Stores,
(Mechanical & Electrical),
SC Rlys, Sec'bad.

...Applicants/Respondents

Vs.

1. Erraiah
2. Shaik Shabir
3. Shaik Maqbool
4. T. Narayana
5. S. Krishna (R-5 in OA 82/93)

...Respondents/Applicants

Counsel for the Applicants : Shri N.V. Ramana, SC Pon Rlys

Counsel for the Respondents : Shri G. Rama Rao

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B. GORTHY : MEMBER (A)

: 3 :

Copy to:-

1. General Manager, S.C.Railways, Union of India, Sec'bad.
2. The Chief Personnel Officer, S.C.Railways, Sec'bad.
3. The Dy. Controller of Stores, (Mechanical & Electrical), S.C.Railways, Sec'bad.
4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Sri. G.Rama Rao, advocate, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

357-1594
8/10/54

(15)

R.P.No.125/93 in OA 82/93 and MA 1027/93 in OA 82/93
R.P.S.R.No.3582/93 in MA 72/93 in OA 84/92 and MA 1025/93 in
RPSR-3582/93.


Heard Shri N.V.Ramana, learned standing counsel
for the applicants in these RAs.

2. Common order dated 29.6.1993 was passed in OA 82/93
and MA 72/93 in OA 84/92. These two Review Applications
were filed against the said order.

3. These review applicants are the official respondents
in OAs 82/93 and 84/92. The grounds which are agitated in
these Review Applications are the same which were urged in
the OAs 82/93 and MA 72/93 in OA 84/92 and they were consi-
dered in detail in the order dated 29.6.1993. The remedy
of the party to these proceedings if aggrieved is only by
way of an appeal, when he is not in a position to establish
any error apparent on the face of the record. As the
applicants in these RAs have not referred to any ~~rule or the~~
~~question of law which is~~ error apparent on the record, these
RAs are liable to be dismissed.

4. When there are no grounds for entertaining the RAs
as against the order in MA 72/93 in OA 84/92, no purpose
will be served in condoning the delay as prayed for in the
MA 1025/93.

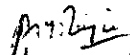
5. In the result, RA 125/93 and MA 1025/93 are dismissed.
As the RA 125/93 is dismissed, MA 1027/93 had become infru-
ctuous and accordingly it is dismissed. RPSR 3582/93 is
rejected. No costs.


(A.B.GORTHI)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 18th February, 1994.
Open court dictation.

vsn


15384
Dy. Registrar (Judl.)

entl - 3/-

R.P. 125793

O.A. 82/439 Batch.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE K. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 18/2/1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No. 125793

in

O.A.No.

82/439 Batch

T.A.No.

(V.F.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

Central Administrative Tribunal
DESPATCH
21 MAR 1994
HYDERABAD BENCH

9.15.24